

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
SPECIAL BENCH, BENGALURU**

*(Through web-based video conferencing platform)*

**ITEM No.04  
C.P. (IB)No.17/BB/2023**

**IN THE MATTER OF:**

M/s. G.K.Ispat Pvt. Ltd. ... Petitioner  
Vs.  
M/s. Veera Vahana Udyog Pvt. Ltd. ... Respondent

**Order under Section 9 of Insolvency and Bankruptcy Code, 2016**

**Order delivered on: 22.07.2024**

**CORAM:**

**JUSTICE (RETD.) T. KRISHNAVALLI  
HON'BLE MEMBER (JUDICIAL)**

**SH. MANOJ KUMAR DUBEY  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner : Ms. Debrati  
For the Respondent : Shri Bhanu Murthy J.S

**ORDER**

1. Heard the Ld. Counsels appearing for both the parties.
2. In compliance to Order dated 21.05.2024, Ld. Counsel for the Petitioner has filed a Memo vide Diary No.3420 dated 14.06.2024 enclosing a summary of all the invoices on the which they have relied upon to arrive at the amount mentioned in Form-5 of the C.P. The same is taken on record.
3. Pleadings are complete.
4. List the case on **19.08.2024**.

**-Sd-  
MANOJ KUMAR DUBEY  
MEMBER (TECHNICAL)**

**-Sd-  
T.KRISHNAVALLI  
MEMBER (JUDICIAL)**

Shruthi